

WP (C) No. 27/2020

MR. MOHAN SINGH RAI PETITIONER (S)

VERSUS

STATE OF SIKKIM & ORS. RESPONDENT (S)

For petitioner : Mr. A. Moulik, Sr. Advocate.

Mr. Ranjit Prasad, Advocate.

For respondents no. 1, : Dr. Doma T. Bhutia, Addl. Advocate General.

to 5 & 7

Mr. S. K. Chettri, Govt. Advocate.

For respondents no. 6 : Mr. Uma Shankar Sarda, Advocate.

For respondents no. 9 : Mr. Ganesh Man Chettri, Advocate.

& 10

Date: 24/02/2021

CORAM:

HON'BLE MR. JUSTICE JITENDRA KUMAR MAHESHWARI, CJ.

Heard on I.A. No. 2 of 2021, which is an application seeking

withdrawal of the writ petition. Counsel representing the respondents

having no objection in view of the prayer made, I.A. No. 2 of 2021 is

allowed.

In terms of allowing I.A. No. 2 of 2021 this writ petition stands

dismissed as withdrawn.

The interim order, if any, seized to its effect in view of withdrawal

of the writ petition.

The parties are at liberty to file a fresh petition, if fresh cause of

action arises.

Chief Justice